

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

CAT /J/TI

O.A./T.A. No. 1304 1987

M. N. Khan Zohes Applicant(s)

Versus

Railway Board. Respondent(s)

| Sr. No. | Date | Orders | |
|----------|------|---|--|
| 15/87 | | <p>Hon. S. Zohes Hm, VS. Hon. D. S. Misra, AM</p> <p>For other see order of date in T.A. 113/87.</p> <p>VS.</p> | <p>Office Refd- w/c. No. 13889/87, transferred from the original Application. Notified to all the parties till 15-10-87.</p> <p>8 AM.</p> |
| 23.11.87 | | <p>Hon. D. S. Misra, AM Hon. G. S. Sharma, JM</p> | <p>In this transferred writ petition, the main relief sought by the petitioners is to declare the candidates of original selection list successful and by way of amendment they now want to add two more reliefs - (i) to quash the result declared by the Railway Service Commission and (ii) to quash the appointment of 809 candidates appointed by Railway on the basis of the partial result. The application is opposed. We have carefully considered the matter in the light of the submissions made before us at the bar and feel that the relief (5) relating to quashing of the result published in 3 instalments appears to be necessary but the prayer for the setting aside the appointments of 809 candidates is vague. Neither those 809 persons have been impleaded in this writ petition nor any fact has been averred in the writ petition or in the amendment application stating the dates on which they were given the appointment. We accordingly allow the petitioners to add prayer no. 5 only to their writ petition and reject the prayer no. 6. Let the amendment be incorporated within a week and the respondents may file supplementary counter affidavit within a month thereafter.</p> |

AM 23.11.87

JM

Dated 23.11.1987
kkb